

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5845
ANSWERED ON:08.09.2011
REGISTRATION OF MARRIAGE
Ganeshamurthi Shri A.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to make Registration of Marriage mandatory for all citizens and implement it in all the States,
- (b) if so, the details thereof;
- (c) whether any State/Religions have been exempted from the registration of marriage;
- (d) if so, the details thereof; and
- (e) the reasons for such exemption?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e): Yes, Madam. The Hon`ble Supreme Court vide its judgment dated 14.02.2006 in Seema Vs. Ashwam Kumar (AIR 2006 S.C 1158) has directed the State Governments and the Central Government that marriages of all persons who are citizens of India belonging to various religious denominations should be made compulsorily registerable in their respective States where such marriages are solemnized. Accordingly, the State Governments and Union territory Administrations are taking necessary steps to make all marriages compulsorily registered in their respective territories where such marriages are solemnized irrespective of religious denominations by making suitable legislation/rules or by amending existing legislation/rules on the basis of the situation obtained in their respective territories. Hence, no separate action by the Central Government is considered necessary.